HIGH COURT OF JUDICATURE AT BOMBAY
CIRCUIT BENCH AT KOLHAPUR
SITTING LIST W.E.F. 5th January 2026
(Partial Modification W.E.F. 4th March 2026)

Sr. No.	Sitting	Assignment
1	The Hon'ble Shri. Justice **MADHAV J. JAMDAR** **AND** The Hon'ble Shri Justice **PRAVIN S. PATIL** **Commercial Appellate Division Bench** **(Court Room No. 1)** **[DIVISION BENCH-1]**	For admission, hearing, order matters and applications therein: (A) All Public Interest Litigation. (B) Civil Writ Petitions from the year 2021 onward. (C) All First Appeals. (D) All Family Court Appeals. (E) All Contempt Appeals. (F) All Writ Petitions, Appeals, Applications and references relating to Tax laws. (G) All Appeals u/s 13 of Commercial Courts Act, 2015. (H) All Letters Patent Appeals. (I) Criminal Writ Petitions from the year 2022 onward. (J) Criminal Appeals from the year 2011 onward. (K) Confirmation of death sentence cases with connected Appeals. (L) Criminal Appeals under Special Statutes pertaining to Division Bench. (M) Criminal Contempt Petitions. (N) Criminal References. (O) All Writ Petitions relating to Furlough, Parole, Remission and commutation of sentence/pre-mature release. (P) All other Civil and Criminal work pertaining to the Division Bench.

2	The Hon'ble Mrs. Justice **VRUSHALI V. JOSHI** **AND** The Hon'ble Shri Justice **RANJITSINHA RAJA BHONSALE** **(Court Room No. 5)** **Third Floor, RCC Building** **[DIVISION BENCH -2]** **MONDAY TO WEDNESDAY**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions up to the year 2020. (B) Criminal Writ Petitions up to the year 2021. (C) Criminal Appeals up to the year 2010.
3	The Hon'ble Mrs. Justice **VRUSHALI V. JOSHI** **(Court Room No. 3)** **Second Floor, RCC Building** **[SINGLE BENCH –1]** **THURSDAY & FRIDAY**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions pertaining to Single Bench up to the year 2018. (B) Second Appeals up to the year 2018. (C) Criminal Appeals up to the year 2010.
4	The Hon'ble Shri. Justice **M. M. SATHAYE** **(Court Room No. 4)** **Third Floor, RCC Building** **[SINGLE BENCH –2]** **Commercial Division**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions pertaining to Single Bench from the year 2019 to 2023. (B) All First Appeals (C) All Misc. Civil Applications. (D) All matters under Companies Act pertaining to Single Bench. (E) All Arbitration matters pertaining to Single Bench.
5.	The Hon'ble Shri Justice **SACHIN S. DESHMUKH** **(Court Room No. 2)** **First Floor, RCC Building** **[SINGLE BENCH -3]**	For admission, hearing, order matters and applications therein: (A) Civil Writ Petitions pertaining to Single Bench from the year 2024 onward. (B) Second Appeals from the year 2019 onward. (C) All Appeals against orders.

		(D) All Civil Revision Applications. (E) All other Civil work pertaining to Single Bench. (F) Criminal Appeals from the year 2011 onward. (G) All Regular Bail Applications. (H) All Criminal Revision Applications.
6	The Hon'ble Shri Justice **RANJITSINHA RAJA BHONSALE** **(Court Room No. 5) Third Floor, RCC Building** **[SINGLE BENCH–4]** **THURSDAY & FRIDAY**	For admission, hearing, order matters and applications therein: (A) All Criminal Writ Petitions pertaining to Single Bench. (B) All Criminal Applications u/s. 482 of Cr. P.C/528 of BNSS pertaining to Single Bench (other than quashing). (C) All Anticipatory Bail Applications. (D) All Criminal Writ Petitions and Applications for quashing of FIRs, C.R., Charge Sheet, order taking cognizance, discharge order or order framing charge or order challenging the order directing investigation under Section 156(3) of the Cr.P.C./175(3) of BNSS. (E) All other Criminal work pertaining to Single Bench.

N O T E

(1) The matters/cases, wherein the Apex Court has passed order for expeditious hearing/time bound hearing, be given priority. The matters of Senior Citizens / Marginalised section would also be given priority.

(2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

(3) The Hon'ble Shri Justice M. M. SATHAYE is appointed to hear and decide the matters under the Companies Act, 1956, the Companies Act, 2013 and the Banking Regulation Act, 1949.

(4) The Hon'ble Shri. Justice M. M. SATHAYE is appointed to hear and decide the matters under the Arbitration and Conciliation Act, 1996.

(5) Applications/petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which the presiding Judge is not available and the companion Judge of the Division Bench is sitting single be placed before the Division Bench consisting of Hon'ble Shri Justice MADHAV J. JAMDAR and the companion Judge of the former Division Bench.

(6) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are not available may be placed before the Division Bench headed by the Hon'ble Shri Justice MADHAV J. JAMDAR.

(7) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Division Bench of which both the Judges are available / sitting at different station/stations may be placed before Their Lordships through Video Conferencing as per Their Lordships convenience.

(8) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is not available shall be placed before the Single Judge before whom the main matter would lie if it were pending.

(9) The Applications/Petitions for review/clarification of the orders or Speaking to the Minutes of the order passed by the Single Judge who is sitting at different Bench / station shall be placed before the same Judge through Video Conferencing as per His Lordships/Her Ladyships convenience.

(10) All the Hon'ble Judges, designated to try the Election Petitions under the Representation of the People Act, 1951, shall assign a date in the week as per their convenience, to deal with the Election Petitions.

(11) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie if it were pending.

High Court, Appellate Side)
Bombay.)
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Date : 28th February 2026)

By order

Sd/-
(P. P. Jadhav)
Registrar (Judicial-I)